The Arunachal Pradesh Salaries, Allowances and Pension of Members of the Legislative Assembly (Amendment) Act, 1988

Act 6 of 1987

Keyword(s):
Salary, Pension, Constituency Allowance.

Amendments appended: 4 of 2000, 7 of 2001
THE ARUNACHAL PRADESH SALARY, ALLOWANCES
AND PENSION OF MEMBERS OF THE
LEGISLATIVE ASSEMBLY
(AMENDMENT) ACT, 1987

(ACT NO. 6 OF 1987)

AN ACT

to amend the Arunachal Pradesh Salary, Allowance
and Pension of Members of the Legislative Assembly
Act, 1983.

BE it enacted by the Legislative Assembly of Arunachal Pradesh in the Thirty-eighth Year of the Republic
of India as follows:—

1. (1) This Act may be called the Arunachal Pradesh
Salary, Allowances and Pension of Members of the
Legislative Assembly (Amendment) Act, 1987.

Short title and
commencement.

(2) It shall come into force at once.

Amendment of
section 2.

2. In section 2 of the Arunachal Pradesh Salary, Allow-
cances and Pension of Members of the Legislative Assem-
bly Act, 1983 (hereinafter referred to as the principal
Act), in clauses (a) and (g) for the words “Union terri-
ory” the word “State” shall be substituted.

Amendment of
section 3.

3. In section 3 of the principal Act, for the words
“four hundred and fifty” the words “one thousand five
hundred”; for the words “two hundred” the words “five
hundred” and for the word “forty” the words “seven-
hundred” shall be respectively substituted.

Insertion of
sections 4A
and 4B.

4. After section 4 of the principal Act, the following
sections shall be inserted, namely:—

“4A. With effect from the date of commencement
of the Arunachal Pradesh Salary, Allowances and Pension
of Members of the Legislative Assembly (Amendment)
Act, 1987, a member shall be entitled to travelling allow-
sance by air for the journeys performed by him for atten-
ding any business connected with his duties.

4B. The family members of a Member shall be allowed
full reimbursement of the actual amount paid for
journeys performed by them during the session of the
Assembly from the usual place of residence to Itanagar
and vice versa.”
5. In section 5 of the principal Act, for the words "Union territory" the word "State" shall be substituted.

Amendment of section 5.

6. In section 6 of the principal Act, for the words "three days" the words "seven days" shall be substituted.

Amendment of section 6.

7. In section 9 of the principal Act, for the words "Union territory" the word "State" shall be substituted, and the "Explanation" shall be omitted.

Amendment of section 9.

8. After section 9 of the principal Act, the following section shall be inserted, namely:

Insertion of section 9A.

"9A. Former Members may be allowed to medical treatment and attendance including all other benefits in connection therewith to the same extent as are provided to a sitting member of the Assembly."

9. In sub-section (1) of section 11 of the principal Act for the words "two hundred" the words "three hundred" shall be substituted and in proviso thereof for the words "four hundred" the words "five hundred" shall be substituted.

Amendment of section 11.

10. After section 11 of the principal Act, the following sections shall be inserted, namely:

Insertion of section 11A and 11B.

"11A. With effect from the commencement of the Arunachal Pradesh Salary, Allowances and Pension of Members of the Legislative Assembly (Amendment) Act, 1987, a member shall be entitled to receive a Constituency Allowance at the rate of rupees one hundred fifty per month.

11B. Where electricity facilities are available at the place declared by a member to be his usual place of residence or at the place where he ordinarily transacted his business in connection with the Assembly, he shall be entitled to have connection of electricity at his residence:

Provided that the charge for such connection shall be borne by the Assembly Secretariat upon a limit of five thousand rupees and an amount upto a limit of rupees two hundred per month towards consumption charges shall be reimbursed."

THE ARUNACHAL PRADESH SALARIES, ALLOWANCES AND
PENSION OF MEMBERS OF THE LEGISLATIVE ASSEMBLY
(AMENDMENT) ACT, 2000
(Act No. 4 of 2000)

AN

ACT

further to amend the Arunachal Pradesh Salaries,
Allowances and Pension of Members of the

BE it enacted by the Legislative Assembly of
Arunachal Pradesh in the Fifty-first Year of the Republic
of India as follows :-

1. (1) This Act may be called the Arunachal
Pradesh Salaries, Allowances and Pension of Members of the Legislative Assembly (Amendment) Act, 2000.

(2) It shall come into force at once.

2. In the Arunachal Pradesh Salaries, Allowances
and Pension of Members of the Legislative Assembly
Act, 1983 (hereinafter referred to as the principal Act),
for section 3, the following section shall be substituted,
namely :—

"3. On and from the date the Arunachal
Pradesh Salaries, Allowances and Pension of Members of the Legislative Assembly
(Amendment) Act, 2000 comes into force,
a Member shall be entitled to receive a
salary at the rate of rupees six thousand
and a conveyance allowance of rupees five
hundred per mensem during the whole of
his term of office and shall also be entitled
to receive daily allowance at the rate
applicable to Grade-I (Group 'A')
government employees for each day
during any period of residence on duty".

3. For section 11 of the principal Act, the following
section shall be substituted, namely :—

Substitution
of Section 11.
"11 With effect from the commencement of this Act, there shall be paid a pension of rupees two thousand five hundred per mensem to every person who served for a period of four years, whether continuous or not —

(i) as a member of the Assembly, or

(ii) partly as a member of the Provisional Assembly and partly as a member of the Assembly:

Provided that where any person has served as aforesaid for a period exceeding five years, there shall be paid to him an additional pension of five hundred rupees per mensem, for every years in excess of five years".

4. For section 11A of the principal Act, following section shall be substituted, namely:

"11A. With effect from the commencement of this Act, a member shall be entitled to receive a constituency allowance at the rate of rupees two thousand per mensem".
THE ARUNACHAL PRADESH SALARIES, ALLOWANCES AND PENSION OF MEMBERS OF THE LEGISLATIVE ASSEMBLY (AMENDMENT) ACT, 2001

(ACT No. 7 of 2001)

AN

ACT

further to amend the Arunachal Pradesh Salaries, Allowances Pension of Members of the Legislative Assembly Act, 1983 (Act, No. 8 of 1982).

BE it enacted by the Legislative Assembly of Arunachal Pradesh in the Fifty-Second Year of the Republic of India as follows :-

1. (1) This Act may be called the Arunachal Pradesh Salaries, Allowances and Pension of Members of the Legislative Assembly (Amendment) Act, 2001.

(2) It shall come into force at once.

2. (1) In the Arunachal Pradesh Salaries, Allowances and Pension of Members of the Legislative Assembly Act, 1983 (hereinafter referred to as the Principal Act), for section 3, the following section shall be substituted, namely:-

"3. On and from the date of Arunachal Pradesh Salaries, Allowances and Pension of Members of the Legislative Assembly (Amendment) Act 2001 comes into force, a Members shall entitled to receive a Salary at the rate of rupees Six thousand during the whole of his/her term of office and shall also be entitled to receive daily allowances at the rate applicable to Grade (Group 'A') government employees for each day during any period of residence on duty".

3. For section 10 of the Principal Act, following section shall be substituted, namely :-

"310 with effect from the commencement of this Act, a Member shall be entitled to receive rupees Twelve hundred per mensum being telephone charges"